

allocated amount, 75% of which is contributed by the Central Government as non-plan grant in four quarterly instalments and 25% is contributed by the State Govt. With the creation of Calamity Relief Fund, the State Government is required to meet all expenditure on management of natural calamities. The earlier system of sending Central teams to assess damages and the requirements of central assistance is no longer in force.

Maharashtra State has been allocated Rs. 44.00 crores on annual basis under Calamity Relief Fund. For 1991-92, Rs. 16.50 crores has been released towards Central share, in two quarterly instalments.

Maharashtra-Karnataka Border Dispute

559. SHRI DHARMANNA MONDAYA SADUL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the progress made in the settlement of border dispute between Maharashtra and Karnataka::

(b) whether the Union Government propose to have the issue discussed at a meeting of the Chief Ministers of both the States;

(c) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The Government of India are of the view that this border problem could be resolved only with the willing co-operation of the concerned State Governments. Towards this end, the Central Government will be glad to render assistance to them.

Bilateral Relations with China

560. SHRI PRAKASH BABU VASANTHRAO PATIL: Will the Minister of EXTERNAL AFFAIRS be pleased to state the details of recent steps taken by the Union Gov-

ernment to improve the bilateral relations with China?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): Since the visit of the then Prime Minister Shri Rajiv Gandhi to China in December 1988, there has been a marked improvement in India-China relations. The high level political dialogue with China on matters of mutual concern has gathered momentum. The Chinese Foreign Minister visited India in March 1990 and the then External Affairs Minister visited China in February 1991. The scale of scientific, technical and cultural exchanges has been steadily expanded. The Cultural Exchange Programme for 1991-93 has been signed in March 1991. Agreement has been reached in principle on reopening Consulates General in Shanghai and Bombay, and also to resume border trade.

The Chinese Premier Mr. Li Peng has been invited to visit India.

Both Governments are agreed that sincere efforts should be made to seek a fair, reasonable, and mutually acceptable settlement of the boundary question. A Joint Working Group has been set up to deal with the subject. The Group has held three meetings so far, during which the two sides have enhanced their understanding of each other's approach to the solution of the boundary question. Measures for strengthening peace and tranquility in the border areas have also been discussed.

Inclusion of Manipuri Language in Eighth Schedule of Constitution

561. SHRI K. P. UNNIKRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government are aware of the demand of people of Manipur to include Manipuri language in the Eighth Schedule of the Constitution; and

(b) if so, the decisions, if any, taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) Government are of the view that inclusion of more languages in the Eighth Schedule would create other repercussions and reactions. However, it will continue to be the endeavour of the Government to develop the cultural and literacy heritage of all the languages irrespective of their being included in the Eighth Schedule or not.

[Translation]

Acquisition of Disputed Land at Ayodhya

562. SHRI RAM VILAS PASWAN:

SHRI E. AHAMAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to acquire the disputed area in Ayodhya in order to maintain the status quo; and

(b) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No, Sir.

(b) Does not arise.

Flood Control Scheme in Bihar

563. SHRI TEJ NARAYAN SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Bihar has submitted any scheme to the Union Government for Control of floods in the State?

(b) if so, the details thereof; and

(c) the action taken in this regard so far?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c) 21 flood management schemes costing Rs. 134 crores have been received from Bihar. Examination of 2 schemes is yet to be completed. One scheme has been recommended to the Planning Commission and observations of Ganga Flood Control Commission on others have been sent to the State Government.

[English]

Alleged Irregularities in IVRI, Bareilly

564. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the CBI has submitted its preliminary report on the alleged irregularities committed by the former Director, Indian Veterinary Research Institute, Izzatnagar, Bareilly;

(b) if so, the action taken by the Government thereon;

(c) if not, the reasons therefor; and

(d) the time by which the final report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a)

(b) Does not arise.

(c) and (d) CBI has registered a case and investigation has started. No time limit for submission of the final report has been fixed.

Withdrawal of Subsidy on Agricultural Implements

565. DR. KARTIKESWAR PATRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to withdraw the subsidy on agricultural implements; and

(b) if so, the details thereof and the reasons therefor?